

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. C.P. (IB)/1180(MB)2021

IN THE MATTER OF

State Bank of India (Creditor) through the Resolution Professional Mr. Anuj Bajpai
... Petitioner

VS

Mr. Pankaj Nandlal Agrawal

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mitali Bhatt (PH)

For the Respondent: None present

ORDER

CP(IB)/1180(MB)/2021- Counsel for the petitioner submits that a Demand Notice dated 05.07.2021 which was sent to the respondent was not served upon him, as the door was found locked. In view of the same she prays for a short adjournment so as to enable her to serve the respondent. In view of the request made, adjourned to **30.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/